

in word. The Government should ask them to act. A very bad nexus has developed within the country, try to break it. I have stated about cattle and crop insurance, so that the farmer could get advance from the banks for his standing crops. After harvesting the crop, he may store it or construct storage houses so that there is no need to go to the "Distress sale". The support price announced by the Government and other means adopted by them for the welfare of the farmer are not enough. I would urge the Government to agree to my suggestion.....

[English]

MR. DEPUTY SPEAKER: Yadvendraji, if you do not finish, the Minister will not get the opportunity to reply.

SHRI YADVENDRA DATT: I will finish it within one minute.

[Translation]

I will finish it within one minute. If you are incorporating this request and my sentiment in the Agricultural policy then I am prepared to withdraw my Bill.

SHRI NITISH KUMAR: Mr. Deputy Speaker, Sir, the views of all are being taken in regard to the Agriculture Policy Resolution. It will be placed before the Parliament too and everyone will have the opportunity to express his views.

[English]

SHRI YADVENDRA DATT: I beg to move for leave to withdraw the Bill to provide for establishment of an autonomous Board for fixation of minimum prices every year of all the agricultural commodities in the nature of foodgrains and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to withdraw the Bill to provide for establishment of an autonomous Board for fixation of minimum prices every year of all the agricultural commodities in the nature of foodgrains and for matters connected therewith."

The Motion was adopted

SHRI YADVENDRA DATT: I withdraw the Bill.

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17.30 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Substitution of new Article for
Article 263)

By Shri Dharmesh Prasad Varma

[English]

SHRI DHARMESH PRASAD
VARMA (Bettiah): Mr. Deputy
Speaker, Sir, I beg to move:

"That the Bill further to amend
the Constitution of India be
taken into consideration."

Sir, the Bill seeks to establish an inter-State Council charged with the duties mentioned in Clauses A, B and C of Section 1 of the Bill. It is very heartening to learn that the Government of India have already constituted a Council by a Presidential order dated 28th May, 1989.

MR. DEPUTY SPEAKER: You can speak next time.